

## **Fwd: Suggestion from DPO for modification in the Current ruling .**

**SS**

Sapna Sharma <jtadv-bcs@traf.gov.in>

Tue, 27 Aug 2024 10:33:49 AM +0530

To "Bhupendra Singh" <bhupendra.singh78@traf.gov.in>, "Arvind Kumar" <interconnect-bcs@traf.gov.in>, "Amrapali saket" <amrapali.105@traf.gov.in>

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For n/a pl.

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==== Forwarded message =====

From: <[mall.krishna@yahoo.com](mailto:mall.krishna@yahoo.com)>

To: "Deepak Sharma" <[advbcs-2@traf.gov.in](mailto:advbcs-2@traf.gov.in)>, "Sapna Sharma" <[jtadv-bcs@traf.gov.in](mailto:jtadv-bcs@traf.gov.in)>

Date: Sat, 24 Aug 2024 14:25:31 +0530

Subject: Suggestion from DPO for modification in the Current ruling .

==== Forwarded message =====

**Dear Sir,**

**As per the letter dated 9 august,2024.**

**We are providing our suggestions to the consultation paper .**

## **Suggestions :**

1. Small DPO should be Categorized as Subscriber equals to or less than 10000 customers .
2. Audit of the system should be according to calendar year .
3. Subscriber base of active customer from sms should be counted during audit.
4. Audit should be held in every 2 years. Iptv and headend should have combine audit .
5. For small DPO's their audit which is done by TRAI authorized auditor should be taken in consideration. In case of any doubts from concern broadcasters they can run their own individual audit.
6. DPO has to provide data or else get penalized if failed during the audit .
7. The main point according to us is the Annual maintenance charges taken by the software provider for CAS and SMS should be according to active customer not by the previous deals or past number of connection.

Thank you  
Krishna Bahadur Mall  
krishna cable network Pithoragarh .

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